

Per Tribunal Date: 10/10/97
Applicant in Person/by None
Advocate/Respondent by Man.
Council... *in court of law*
The matter adjourned to 28/11/97
For ... *order*

Dring
Dy. Registrar

Dated: 27-2-98 (28)

Per Tribunal - 2-2-98

As no Division Bench
is available the matter
is adjourned to 27-2-98 M.

Dr
Dy. Registrar

Notice dt. 21.1.98
~~sent back to~~
ISSN to applicant
sent back

Dr
12/2

Letter dtd. 18/2/98
recd. from applicant's
counsel re adjourn-
ment is placed
below for perusal

Dr
20/2

Order/Judgement (despatched
to Applicant/Respondent (s)
on 20/03/98)

Dr
25/3/98

⑤

Applicant's Counsel has
filed a note in the office
praying for adjournment to
May '1998. Applicant and
Counsel absent today.

Finally adjourned to
4-5-98.

Copy of this order be
sent to applicant's Counsel.

Dr
(P.P. Srivastava) (R.G. Vaidyanathan)
M(A) VC

Dated: 27-2-98 (28)

After the above order is
passed, the ld. Counsel for the
applicant appeared in the afternoon
at 2-30 pm and stated that Memo
has been filed signed by the
applicant and Counsel praying for
permission to withdraw the OA. with
liberty to file fresh OA. Accordingly,
the application is permitted to be with-
drawn with liberty to file fresh OA. accord-
ing to law.

ms.

(P.P. Srivastava) M(A)

(R.G. Vaidyanathan) VC